

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.411
IA/5863/ND/2023 IN IB/26/ND/2022

IN THE MATTER OF:

Shubham projects private limited	...	Applicant
Versus		
Mahavir hanuman developers Private limited	...	Respondent

Under Section 7 Of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Akansha Mathur, Mr. Ashraf Belal, Advs.
For the Respondent : Mr. Pranam Jain, Mr. Gursat Singh, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Financial Creditor and Learned Counsel for the Corporate Debtor are present through video-conferencing. As per the order dated 12.06.2024, direction was given to file written submissions. However, the same are still not available on e-portal of this Adjudicating Authority. Both the parties are directed to take steps for uploading their written submissions on e-portal of this Adjudicating Authority. Let this matter be posted to 07.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)